

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./502/93
T.A.NO.

DATE OF DECISION 22/8/1996

Bijendra Pal & ors. Petitioner

Mr.V.S.Mehta

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan

Member (A)

The Hon'ble Mr. T.N.Bhat

Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

1. Bijendra Pall
2. Siya Ram Pal
3. Rakesh Bhagat
4. Rozaddin
5. Azmuddin

Applicants

Address of all
c/o Shri Chandreshwar Prasad
Nr. Khodiar Mata Temple,
Mali Vas, Lal Bag,
Palanpur.

Applicants

Advocate Mr. V. S. Mehta

versus

1. Union of India, Through :
The General Manager,
Posts and Telegraphs Department,
Ministry of Communication,
Parliament Street, New De. hi.
2. Chief General Manager,
Department of Telecommunication,
Gujarat, Khanpur,
Ahmedabad.
3. Divisional, Engineer Telegraphs,
Palanpur Division, Saraswati
Chambers, Opp. Marketing Yard,
Palanpur.
4. Sub-Divisional Officer Telegraphs,
Palanpur, Bh. Banas Hotel,
Palanpur.

Respondents

Advocate Mr. Akil Kureshi

ORAL ORDER

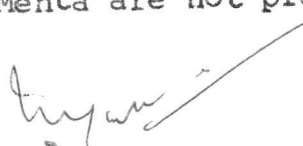
O.A. 503/93

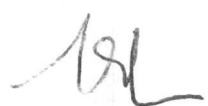
Date: 22/8/1996

Per Hon'ble Mr. V. Radhakrishnan

Member (A)

The applicants and their advocate
Mr. Mehta are not present. Dismissed for default.


(T. N. BHAT)
Member (J)


(V. RADHAKRISHNAN)
Member (A)